

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	INDOLUX ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.08.1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31501MP1991PTC006615
5.	Address of the registered office and principal office (if any) of corporate debtor	A-54, ABHINANDAN NAGAR, SUKHLIA, INDORE, MP- 452010
6.	Insolvency commencement date in respect of corporate debtor	21.08.24
7.	Estimated date of closure of insolvency resolution process	17.02.25
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Firoda IBBI/IPA-001/IP-P-01938/2020-2021/13093
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G/H 164, Scheme no 54, Vijaynagar, Indore, Madhya Pradesh, 452010 <a href="mailto:caneha.dahiya@gmail.com">caneha.dahiya@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	101 A, Press House, A B Road, 22 Press Complex, Indore, Madhya Pradesh 452008 <a href="mailto:cirp.indo@gmail.com">cirp.indo@gmail.com</a>
11.	Last date for submission of claims	04.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address:

Notice is hereby given that the National Company Law Tribunal, Indore Bench at Indore has ordered the commencement of a corporate insolvency resolution process of the Indolux Electronics Private Limited on 21.08.2024.

The creditors of Indolux Electronics Private Limited, are hereby called upon to submit their claims with proof on or before 04.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, (not applicable) as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Neha Firoda  
Interim Resolution Professional  
For Indolux Electronics Private Limited  
Regn. No - IBBI/IPA-001/IP-P-01938/2020-2021/13093

Place: Indore  
Date: 23.08.2024